

(a) how many cases of export licence requests and in which area, have been cleared by U.S.A. and how many other such requests are under review after 17th May, 1985 Agreement with U.S.A. for collaboration in advance technology;

(b) whether the technologies being so obtained are most up-to-date; and

(c) whether there is any stipulation in the agreement for further updating and for incorporation of the said technology in our own technological system; if so, the details thereof ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) In November, 1984 the Government of India and the United States concluded a Memorandum of Understanding (MOU) on technology transfer. In May, 1985, the two Governments finalised the implementation Procedures of MOU. Following these developments, the US Government has issued export licences for more than 60 cases including computer systems ordered by Government, public sector, educational and private organisations. Both Governments are interested in promoting trade and collaboration in advanced technology.

(b) and (c). The technologies being obtained are advanced and appropriate in terms of our needs. The Government continuously examines the possibility of updating imported technologies as per our requirements.

Review of Working of D.G.T.D.

*133. SHRI H. N. NANJE GOWDA : Will the Minister of INDUSTRY be pleased to state :

(a) whether Government have recently reviewed the working of the Directorate General of Technical Development (DGTD);

(b) if so, whether the acquisition of latest technology for planning the development of industries in the country has also been reviewed; and

(c) if so, the details thereof and the extent to which the entrepreneurs in the country will get proper advice ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) Yes, Sir.

(b) and (c). This is an on-going exercise which is undertaken from time to time. In order to identify the needs, technology absorption exercises are being carried out. Entrepreneurs will be guided in the choice of technology through the Technology Date Bank which is proposed to be set up on National Level.

Changes in Companies Act and N.R.T.P. Act

*135. SHRI MUKUL WASNIK :
SHRI INDRAJIT GUPTA :

Will the Minister of INDUSTRY be pleased to state :

(a) whether there is a proposal under the consideration of Government to bring changes in the Companies Act and the MRTP Act; if so, the details thereof; and

(b) whether Government propose to hold talks with traders and industrialists in this regard ?

THE MINISTER OF INDUSTRY (SHRI NARAYAN DUTT TIWARI) : (a) The question of introducing certain amendments to Companies Act, 1956 is under consideration of Government but the proposals in this regard have not yet been finalised. Comprehensive and important amendments to M.R.T.P. Act were made by MRTP (Amendment) Act of 1982, 1984 and 1985. Further amendments, wherever necessary, will be considered at the appropriate time.

(b) Government does take into account any suggestion for amendment to the law received from time to time from Traders, Industrialists, Professionals and Others.

Bonus to Daily Rated Casual Workers of P and T Department at Patna

1271. SHRI RAMASHRAY PRASAD SINGH : Will the Minister of COMMUNICATIONS be pleased to state :

(a) the reasons for not paying bonus to daily rated casual workers of Posts and Telegraphs Department;

(b) whether at Patna such casual workers have launched a boycott week; and

(c) if so, the steps taken by Government to meet their grievances ?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI RAM NIWAS MIRDHA) : (a) The P and T Department has been paying Bonus to all casual labourers who have worked for at least 240 days for each year for 3 years or more, as per terms of agreement with the staff unions.

(b) No such boycott was launched in Patna.

(b) Does not arise in view of (a) above.

Collaboration with USSR in the Field of Portable Solar Power Plants

1272. SHRI K. S. RAO : Will the Minister of ENERGY be pleased to state :

(a) whether the programme for the development of portable solar power plants in collaboration with USSR scientists has been completed; and

(b) if so, the details thereof ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) No, Sir,

(b) Does not arise.

Spurious and Sub-Standard parts of vehicles causing Accidents

1273. SHRI MANIK REDDY : Will the Minister of INDUSTRY be pleased to state :

(a) whether apart from faulty designs of our vehicles, large number of spurious and sub-standard parts in the market lead to accidents;

(b) whether Government propose to suitably amend the Motor Vehicles Act, 1939 to meet new needs; and

(c) whether Government propose to ensure easy availability of standard parts at

correct prices by arranging sale through Super Bazars and other co-operative outlets and by setting up authorised public distribution centers to overcome the present profiteering and speculative practices in automobile spares market ?

THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT (SHRI M. ARUNACHALAM) : (a) Though sale of spurious and sub-standard automotive spare parts in the market has been brought to the notice of the Government, no specific incident has been reported which has resulted in accident due to spurious and sub-standard parts.

(b) Ministry of Transport will shortly be coming forward with a proposal to amend the Motor Vehicle Act to empower the Central Government to make rules for laying down standards and norms for automotive parts.

(c) With a view to discourage the sale and manufacture of spurious and sub-standard automotive parts Government have taken steps to augment the production of quality components through delicensing of the industry and also through modernisation and introduction of latest technology in this sector. Government have also extended certain fiscal concessions to the auto ancillary industry to encourage production of quality components.

Illegal Coal mining in Bihar

1274. SHRI SIMON TIGGA : Will the Minister of ENERGY be pleased to state :

(a) the action taken to stop illegal coal mining in Bihar;

(b) the action taken to stop exploitation of the coal miners by the labour Sardars; and

(c) the action initiated by Government to stop the system of sub-contract and petty contract in mining ?

THE MINISTER OF ENERGY (SHRI VASANT SATHE) : (a) The Coal Mines (Nationalisation) Act was amended in 1976